

ITEM NO.1

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).23185/2022

(Arising out of impugned final judgment and order dated 24-03-2022 in HCWP No. 460/2021 passed by the High Court of Judicature at Allahabad)

IQRAM

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.117352/2022-CONDONATION OF DELAY IN FILING and IA No.117353/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.117354/2022-EXEMPTION FROM FILING O.T. and IA No.117361/2022-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 02-09-2022 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Md. Anas Chaudhary, Adv.  
Ms. Shehla Chaudhary, Adv.  
Ms. Nishat Parveen, Adv.  
Mr. Iduddin, Adv.  
Mr. Ansar Ahmad Chaudhary, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Delay condoned.
- 2 Issue notice, returnable in four weeks.
- 3 Liberty to serve the Standing Counsel for the State of Uttar Pradesh, in addition.

(SANJAY KUMAR-I)  
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)  
COURT MASTER